

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 107
(IB)-379(ND)2020

IN THE MATTER OF:

Rambaran Singh Apex Pvt. Ltd.	...	Applicant/Petitioner
Vs		
Harji Engineering Works Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : **Mr. Prateek Vats, Advocate**
Mr. Fanish Kumar Rai, Mr. Gaurav Sahdev, Advs.

ORDER

Learned Counsel for the Corporate Debtor states that the arguing counsel is suffering from fever and seeks adjournment. Let the written submissions be filed not more than four pages within two weeks by both the sides.

List on 24.05.2021.

Sd/-
(SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (J)